

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 29859/2008

(Arising out of impugned final judgment and order dated 07/11/2008 in FA No. 2/1979 passed by the High Court of Judicature at Allahabad)

GOSWAMI RADHESH LAL

Petitioner(s)

VERSUS

RADHA BALLABH GOSWAMI (DEAD) & ORS.
(Office Report on Default)

Respondent(s)

Date : 16/12/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.M. KHANWILKAR
[IN CHAMBERS]

For Petitioner(s) Mr. Anil Kumar Mishra, Adv.

For Respondent(s) Ms. Abha R. Sharma, Adv.
Ms. Asha Gopalan Nair, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As prayed for, learned counsel for the petitioner is granted four weeks' time to cure the defects as pointed out by the Registry.

(LAYA RAWAT)
SR.P.A.

(TAPAN KUMAR CHAKRABORTY)
COURT MASTER